

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Speaker, Sir, I beg to present the one Hundred-Tenth Report (Hindi and English versions) of the Public Accounts Committee. (Tenth Lok Sabha) on Appropriation Accounts of Union Government for the year 1993-94.

14.53 hrs.

**Business Advisory Committee
Fifty-sixth Report**

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, I beg to present the Fifty-sixth Report of the Business Advisory Committee.

14.53 ½ hrs.

**Committee on absence of members From th sittings of
the House**

Eleventh Report

DR. KARTIKESWAR PATRA (BALASORE) : Sir, I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

**Standing Committee on Labour and Welfare
Eighteenth and Nineteenth Report**

14.54 hrs.

SHRIMATI CHANDRA PRABHA URS (MYSORE) : Sir, I beg to present the Eighteenth and Nineteenth Report of the Standing Committee on Labour and Welfare on (i) The Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Bill, 1995 and (ii) The Apprentices (Amendment) Bill, 1995 and Minutes of the Sittings of the Committee relating thereto.

14.54 ½ hrs.

**Standing Committee on Petroleum and Chemicals
Twentieth Report**

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, I beg to present the Twentieth Report (English and Hindi versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 9th Report of the Committee (10th Lok Sabha) on 'Pricing of Petroleum Products'.

14.55 hrs.

**Committee on Home Affairs
Twenty-fifth Report**

SHRI RAM SINGH (Haridwar) : Sir, I beg to lay on the Table a copy (Hindi and English versions) of the Twenty-fifth Report of the Committee on Home Affairs on the Criminal Law (Second Amendment) Bill, 1995.

**Standing Committee on Transport and Tourism
Nineteenth Report**

14.55 ½ hrs.

SHRI K. MURALEEDHARAN (Calicut) : Sir, I beg to

lay the Nineteenth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the 'Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1995.'

Standing Committee on Transport

Evidence

14.56 hrs.

SHRI K. MURALEEDHARAN (Calicut) : Sir, I beg to lay on the Table a copy of the Evidence tendered before the Standing Committee on Transport and tourism on the 'Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1995.'

Statement by Minister

General Framework Agreement for Peace in Bosnia-Herzegovina

14.56 ½ hrs.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : On behalf of Shri Pranab Mukherjee, Sir, I make the following statement.

Government of India welcomes the General Framework Agreement for Peace in Bosnia & Herzegovina reached between the Presidents of Bosnia & Herzegovina, Croatia and the Federal Republic of Yugoslavia (Serbia and Montenegro) on 21 November, 1995 in Dayton (Ohio), USA.

The Government of India notes that the Agreement calls on all the parties concerned to fully respect the sovereign equality of one another, settle disputes by peaceful means, and refrain from any action against the territorial integrity of political independence of Bosnia & Herzegovina or any other State. This accords with the consistent position of the Government of India that only a negotiated political settlement which is just, equitable and acceptable to all the parties concerned, can provide an enduring solution to the conflict in Bosnia & Herzegovina and other parts of former Yugoslavia. In this context, the Government of India expresses satisfaction that the long and complex process of negotiations has resulted in the adoption by all the parties concerned of a common platform for peace in the former Yugoslavia.

The Government of India welcomes the decision of the U.N. Security Council to suspend sanctions against the Federal Republic of Yugoslavia. It looks forward to the resumption of normal trade and economic ties with the region.

The Government of India hopes that the Agreement will bring to a close the tragic chapter in the history of the region, and urge all the parties concerned to equally extend their endeavours and full cooperation in the implementation of the Agreement, in order to establish lasting peace in the region.

MOTIONS RE : Elections to Committees

14.58 hrs.

(i) The Coconut Development Board

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : On behalf of Shri Bal Ram Jakhar, Sir, I beg to move :

"That in pursuance of Section 4(4) (e) of the Coconut

Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

The motion was adopted.

(ii) The National Welfare Board for seafarers

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY) : Sir, I beg to move :

14.58 ½ hrs.

"That in pursuance of Section 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers subject to other provisions of the said Rules."

The motion was adopted.

14.59 ½ hrs.

National Trust for Welfare of persons with Mental Retardation and Cerebral Palsy Bill Published in the Gazette of India Extraordinary, Part II, Section 2 Dated 6.12.1995.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a Trust for the welfare of persons with mental retardation and cerebral palsy and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Trust for the welfare of persons with mental retardation and cerebral palsy and for matters connected therewith or incidental thereto."

The motion was adopted.

Introduced/moved with the recommendation of the provider

SHRI K.V. THANGKA BALU : Sir, I introduce the Bill.

MR. SPEAKER : Should we take up matters under Rule 377 now or should we keep it for tomorrow?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI

VIDYACHARAN SHUKLA) : We can take up this matter tomorrow; today, let us take up the Ordinances.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Mr. Speaker Sir, you take up this matter today only.

15.00 hrs.

[English]

MR. SPEAKER : All right, you do it quickly. But the house will not rise without the Ordinances being passed.

[English]

MATTERS UNDER RULE 377

15. 0¼ hrs.

(I) *NEED TO CONVERT LOW POWER T.V. TRANSMITTER AT BERHAMPUR, ORISSA, INTO HIGH POWER TRANSMITTER*

SHRI Gopi NATH GAJAPATHI (Berhampur) : I wish to raise the following matter under Rule 377.

At present, the growing commercial town of Berhampur in Ganjam district of Orissa has a low power transmitter (LPT). Owing to the nearby, intervening hills, the range of effectiveness of the LPT is very limited. Similar is the case of the LPT at Parlakhemundi in the New Gajapati district.

Hence, I would urge the Ministry of Information and Broadcasting, Government of India to convert the LPT at Berhampur into high power transmitter and also change the location of the LPT at Parlakhemundi, for better effectiveness, to a more suitable place.

(II) *NEED FOR CONSTRUCTION OF AN OVERBRIDGE ON THE RAILWAY CROSSING AT BY-PASS IN CHANDRAPUR, MAHARASHTRA*

SHRI SHANTARAM POTDUKHE (Chandrapur) : Chandrapur District Headquarter in Maharashtra is a major industrial centre situated on the border of Maharashtra and Andhra Pradesh. Several industrial establishments and near about 150 coal mines are established here resulting in heavy truck traffic carrying goods from these establishments to the other parts of the country through a by-pass road.

Chandrapur is a major railway station of Central Railway on Delhi-Madras trunk route which is approximately 1293 kilometres from Delhi and 198 kilometres from Nagpur towards South. Near about 52 trains pass through this station daily besides goods trains. A railway crossing is provided on this by-pass road near Church Civil Lines, Chandrapur and the gate on this crossing remains closed after every ten minutes resulting in heavy traffic congestion on this road causing inconvenience to other users of the road. In view of heavy traffic overbridge on this railway crossing is very essential.

Therefore, I urge upon the Government of India to examine the consider the proposal of construction of an overbridge on the railway crossing on the by-pass road, Civil Lines, Chandrapur (Maharashtra) alongwith the participation of State Government of Maharashtra.

(III) *NEED FOR EARLY COMPLETION OF WORK OF AIRPORT AT JABALPUR, MADHYA PRADESH*